



2026:AHC:42108

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2980 of 2026

Ramesh Chandra

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dharmendra Kumar Rajput
Counsel for Respondent(s)	:	C.S.C., Krishna Kant Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The present writ petition has been filed inter-alia with the following prayer:-

"A. Issue a writ order or direction in the nature, of issue mandamus commanding the respondents to take, action against the private person who demolish the Sachin Laur Shahid sthal or children park situated at gram panchayat Nagariya Gaoruala block Tappal District Aligarh and maintain status quo over the plot no. 15 measuring area 0.2530 hectare."

2. Pursuant to the order passed by this Court, instructions dated 23.02.2026 under the signature of District Magistrate, Aligarh is placed before this Court, the same is taken on record.

3. It is stated in the aforesaid instructions that no unauthorized construction was found in Smriti Sthal. Further in order to remove the illegal encroachment, proceedings under Section 67 of the U.P. Revenue Code, 2006 has already been initiated.

4. After noting the aforesaid facts the representation submitted by the petitioner was decided by the District Magistrate, Aligarh vide order dated 23.02.2026.

5. After going through the same, the Court is of the opinion that relief sought by the petitioner has already been granted to the petitioner, therefore, no further orders are required to be passed.

6. In this view of the matter, the present writ petition is **dismissed** as having become infructuous.

(Prakash Padia,J.)

February 25, 2026
Swati